

Import of Photographic Goods

2503. Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some firms who had not received any licence during or before the basic period ending 1955-56 were granted import licences for photographic materials falling under serial Nos. 303 and 305 of Part IV of Import Trade Control Schedule after the expiry of the basic period, 1955-56;

(b) if so, the full particulars of the firms and the licences granted;

(c) the authority under which they were granted licences for January/June, 1957 licensing period and thereafter;

(d) whether these firms and individuals had undergone some constitutional changes or whether any transfer of quotas was involved; and

(e) if so, the details thereof?

The Minister of Commerce (Shri Kanungo): (a) to (e) It is not possible to give precise reply to the question unless the names of the firms the Hon'ble Member has in mind are specified

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2504. Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that some *ad hoc* licences for the import of photographic materials falling under serial Nos 303 and 305 of Part IV of the Import Trade Control Schedule were granted during April, 1959;

(b) if so, the particulars of the firms and the licences granted;

(c) the authority under which these licences were granted;

(d) how many of the parties to whom *ad hoc* licences had been granted during 1959 had past experience in importing photo-goods;

(e) whether any applications for such *ad hoc* licences from long established importers of these items with considerable regular imports were rejected at the same time; and

(f) if so, the reasons thereof?

The Minister of Commerce (Shri Kanungo): (a) and (b). Yes, Sir. A statement showing particulars of licences issued for S. Nos 303|IV and 305|IV of the Import Trade Control Schedule during April 1959 is laid on the Table [See Appendix IV, annexure No. 61]

(c) The licences were granted on merits of each case.

(d) The information asked for is not available

(e) and (f) The information is being collected and will be laid on the Table of the Sabha

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2505 Shri M. Khuda Bukhsh: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that an importer can apply and obtain import licences in more than one capacity, viz Established Importers, Actual Users or New Comers;

(b) whether an importer having more than one office can apply and obtain import licences from different ports for the same item in the same period as New Comers or as Established Importers from one port and as New Comers from another;

(c) if the reply to parts (a) and (b) above be in the negative, whether it is a fact that some firms are still being granted licences on the basis of quotas established against imports made on such irregularly obtained licences; and

(d) if so, the particulars of such firms who have been granted such licences for the import of photographic goods falling under serial Nos 303 and 305 of Part IV of the Import Trade Control Schedule separately, half-yearly, licensing period-wise during January/June, 1952 to the last licensing period?